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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1584/93

Date of Order: 24.12.93

BETWEEN:

Sri Dola Purushotham .. Applicant.

A N D

- 1. The Chief General Manager,
Telecom, A.P., Hyderabad.
- 2. The Telecom District Engineer,
Nellore - 524 050.
- 3. Sri K.Krishna Reddy, Technician,
Telephone Exchange, Chodavaram,
Visakhapatnam. .. Respondents.

Counsel for the Applicant

Counsel for the Respondents .. Mr.N.V.Raghava Reddy

CORAM:

- HON'BLE Mr.JUSTICE V.NEELADRI RAO : VICE - CHAIRMAN
- HON'BLE Mr.R.RANGARAJAN : MEMBER (ADMN.)

File

Copy to:-

1. The Chief General Manager, Telecom, A.P.Hyderabad.
2. The Telecom District Engineer, Nellore-050.
3. One copy to Sri.P.Venkateswarlu, advocate, 8-3-214/248 Srinivasa colony, S.R.Nagar, Hyd.
4. One copy to Sri. N.V.Raghava Reddy, Addl. CGSC, CAT,Hy
5. One copy to Library, CAT, Hyd..
6. One spare copy.

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Rsm/-

O.A.No.1584/93.

Date: 24.12.1993.

O R D E R

{ as per Hon'ble Mr.Justice V.Neeladri Rao, Vice-Chairman }

This O.A. is filed assailing the impugned Memo dated 14.12.1993 based upon the impugned order dt. 7.12.93 whereby the applicant was transferred from Nellore to Choda-varam..

2. Heard Sri P.Venkateswarlu, learned counsel for the applicant and Sri N.V.Raghava Reddy, Addl.CGSC for respondents.

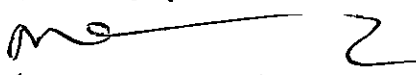
3. The applicant herein submitted a representation dt. 20.12.1993 to the Chief General Manager, Telecom, Hyderabad against the impugned order of transfer. ~~It is submitted for~~ the respondents that the said representation is under active consideration of the concerned authority. The applicant had not attributed any malafides to the Chief General Manager to whom the representation dt. 20.12.1993 is given.

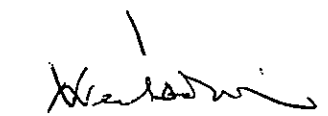
4. In the circumstances it is just and proper to pass the following order -

The impugned memo dt. 14.12.1993 issued on the basis of the impugned order dt. 7.12.1993 bearing till the representation dt. 20.12.1993 of the applicant is disposed of.

5. The O.A. is ordered accordingly at the admission stage.

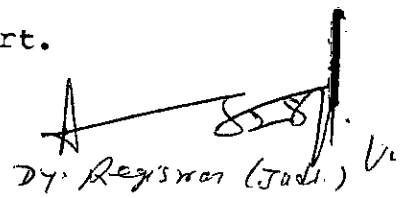
No costs.


(R.Rangarajan)
Member (Admn.)


(V.Neeladri Rao)
Vice-Chairman

Dated 24th Dec., 1993.
Dictated in the open court.

Grh.


Dy. Registrar (Jud.)

Com No. 3/1

②

O.A. 1584/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

AM
28/12/93

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (J)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER (A)

Dated: 24/12/1993

ORDER/JUDGMENT: _____

M.A./R.A./C.A.No. _____

U.A.No. _____

T.A.No. _____

(W.P.)

Admitted and Interim directions
issued.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

Central Administrative Tribunal
DESPATCH
4 JAN 1994
HYDERABAD BENCH.

[Handwritten signature]